

DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) No, Sir.

(b) Does not arise.

Flouring Contract by Super Bazar

5964. SHRI RAM BHADUR SINGH :
SHRIMATI GEETA MUKHERJEE :
PROF. AJIT KUMAR MEHTA :
SHRI AJAY CHAKRABORTY :
SHRI SUBRAHMANYAM NELAVALA :
SHRI CHUN CHUN PRASAD YADAV :
SHRI SANAT KUMAR MANDAL :

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether the Super Bazar in Delhi has been duped of lakhs of rupees by an Etawah based flour mills;

(b) whether the flour mill was awarded contract by the Super Bazar in violation of the contract norms and practice;

(c) if so, the amount of loss suffered by the Government as a result thereof;

(d) whether the Government have made any inquiry into the deal; and

(e) if so, the outcome thereof stating the action taken by the Government in the matter?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

(b) to (e) In view of the rising prices of wheat and atta in the open market during 1996-97, Government introduced a scheme in July, 1996 of releasing wheat from Food Corporation of India to Super Bazar, Kendriya Bhandar and National Co-operative Consumers' Federation of India Ltd. (NCCF), to sell the resultant atta at prices fixed by Government. According to Super Bazar, it was allotted 24700 tonnes of wheat upto March, 1997. Of the several Mills engaged for this purpose by the Super Bazar, M/s. Etawah Flour Mills, Etawah (U.P.) offered cheaper rate of conversion of wheat into atta. The Mill was allotted 2000 MT of wheat in March, 1997 by the Purchase Committee as per rules. The mill also deposited Rs. One Crore to FCI by Demand Draft and actually lifted 1149.5 tonnes of wheat.

M/s. Etawah Flour Mills delivered some quantity of atta, though belatedly, but the same was not accepted by Super Bazar due to poor quality.

A team of officials of Super Bazar had visited Etawah Flour Mills in the last week of April, 1997 to go into the details and reasons for non-delivery of Atta and wheat lifted by the mill.

A notice has been served on M/s. Etawah Flour Mills as to why the advance lying with FCI/Super Bazar should not be forfeited being the difference of amount between the FCI rates and market rates.

The Central Registrar of Cooperative Societies has been asked to conduct an Enquiry into the matter.

[Translation]

Pollution by Industrial Units

5965. SHRI PRATAP SINGH SAINI :
SHRI RAM TAHAL CHAUDHARY :
SHRI MOHAMMAD ALI ASHRAF FATMI :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Central Pollution Control Board have sent a team to M/s. Vam Organic Chemicals Ltd. and Shri Acid and Chemicals Ltd. located in Gajraula, Muradabad and analysed the samples of pollutions and effluents of these industrial units in laboratories;

(b) whether pollution was found beyond the fixed norms in test and analysis;

(c) if so, the points on which pollution was found; and

(d) the action taken/proposed to be taken against the said industrial units?

THE MINISTER OF ENVIRONMENT AND FORESTS (PROF. SAIFUDDIN SOZ): (a) to (c) Yes, Sir. A team of the Central Pollution Control Board visited M/s. Vam Organic Chemicals Limited and Shree Acids and Chemicals Limited located in Gajraula on 8th July, 1996 and 5th December, 1996. During these visits, samples were collected and analysed. The samples collected on 8th July, 1996 from M/s. Vam Organic Chemicals Limited were found complying with the prescribed standards, while the samples from M/s. Shree Acids and Chemicals Limited were not meeting the norms.

The samples of treated effluent of M/s. Vam Organic Chemicals Limited were again collected by a team of Central Pollution Control Board on 5-12-1996 and analysed. The analysis of these samples indicated that the Biochemical Oxygen Demand (BOD) level was found to be marginally higher than the prescribed standard.

(d) The steps taken to control pollution from the said industries include the following :

(i) The Central Pollution Control Board has set up two monitoring stations at Gajraula.

(ii) The Central Pollution Control Board has asked the Uttar Pradesh Pollution Control Board to ensure the upgradation of effluent treatment plants/providing tertiary treatment facilities including colour treatment by M/s. Vam Organic Chemicals Limited.

(iii) M/s. Vam Organic Chemicals Limited has been asked to study the possibility of utilisation of distillery effluents for irrigation purpose.

(iv) The industries have been directed to operate and maintain effluent treatment plant continuously and effectively.

(v) M/s. Vam Organic Chemicals Limited has been directed to take adequate measures for colour removal from the distillery effluent.

(vi) The UP Pollution Control Board has been asked to undertake regular monitoring of water polluting industries in Gajraula area including the water quality monitoring of Bagad River.

(vii) M/s. Vam Organic Chemicals Limited has been asked to submit a time-bound action plan for implementing the schemes for control of pollution as mentioned by the industry in its presentation before the Sub-Committee on Environment-related issues of the Department related Parliamentary Standing Committee on Science and Technology, Environment and Forests.

(viii) The President of Industries Association at Gajraula has been asked to prepare an Action Plan for its member-units for controlling pollution of River Bagad and getting rid of abnoxious smell and coloured effluents generated by its member-units.

Hindi Staff In FCI

5966. DR. G. R. SARODE : Will the Minister of FOOD be pleased to state :

(a) whether the Food Corporation of India has Hindi staff as per the criteria prescribed by the Ministry of Home Affairs;

(b) if not, the reasons therefor; and

(c) the time by which the adequate Hindi staff is likely to be provided?

THE MINISTER OF AGRICULTURE (EXCLUDING THE DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING) AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF FOOD (SHRI CHATURANAN MISHRA): (a) Yes, Sir.

(b) and (c) The questions do not arise.

[English]

Emergence of Crime Syndicates

5967. SHRI I.D. SWAMI : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Supreme Court has issued directives to the Government to set up an independent body to investigate into the emergence of crime syndicates in different parts of the country;

(b) if so, the action taken by the Government in the matter;

(c) the number of cases relating to the emergence of crime syndicate which has come to light during the last three years;

(d) whether the nodal agency set up to keep tab on the activities of these syndicates is able to handle its job effectively; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : (a) to (e) The Hon'ble Supreme Court, in its judgement dated 20.03.97 in the Public Interest Litigation filed by Shri Dinesh Trivedi, MP, and Others, has observed that matters relating to Politician-Criminal-Bureaucrat nexus need to be addressed by a body which can function with the highest degree of independence, being completely free from every conceivable influence and pressure. The issues and options arising out of the said judgement are engaging the attention of the Government.

Information pertaining to individual cases of crime is not maintained by the Central Government. Broadly speaking, the nodal agency reviews the information available with different Central agencies relating to the activities of major crime syndicates and the course of action to be taken by field formations. The nodal agency is not a substitute for the Central/State Government agencies which are responsible for collection of intelligence, investigation and prosecution.

[Translation]

Impact of Economic Reforms

5968. SHRI RAM TAHAL CHUADHURY :
SHRI KASHI RAM RANA :

Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether any studies have been conducted on the impact of economic reforms on poverty alleviation during the last three years;